

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA No. 1221/2016

**IN THE MATTER OF:**

**M/s JK Lakshmi Cement Limited** .... **APPLICANT / PETITIONER**

**M/s Pan Realtors Pvt. Ltd.** .... **RESPONDENT**

**SECTION:**

**Under Section 433, 434 & 439**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER :-**


**For the RESPONDENT :-**

**ORDER**

Learned Counsel for the parties are present. Learned Counsel for the petitioner is directed to file affidavit of service in relation to the notice of application having been served on the Corporate Debtor at its registered office address. Learned Counsel for the petitioner is also directed to file the certificate from the bankers as provided under section 9(3)(c) of Insolvency & Bankruptcy Code, 2016 and for removal of any other defects.

Post the matter on 31<sup>st</sup> August. 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**